

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH COURT-II

1. C.P.(IB)-3440(MB)/2019

CORAM: SHRI H.P. CHATURVEDI, HON'BLE MEMBER (J)
SHRI RAVIKUMAR DURAISAMY, HON'BLE MEMBER (T)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2021**

NAME OF THE PARTIES: - Sterling and Wilson Private Ltd
V/s
Owens-Corning India Private Ltd

Section: 9 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC). Ld. Counsel Mr. Vishal Shriyan appeared for the Petitioner. Ld. Counsel Ms. Geetanjali Joshi appeared for the Respondent. Both the counsels have confirmed that settlement agreement is dated 30.12.2020 and the matter has been amicably settled out of court. They also have filed affidavit for withdrawal dated 13.01.2021 which was duly authorized by Board Resolution of the Petitioner company dated 24.07.2019. As against the claim amount of approx. Rs. 4.41 Crore the Corporate Debtor has paid an amount of approx. Rs. 4.13 Crore. The matter has been settled amicably as full and final settlement. In view of the same the petitioner company sought permission to withdraw CP(IB)3440(MB)/2019. Heard, perused the record and perused the affidavit of withdrawal and after having satisfied **CP(IB)3440(MB)/2019 is dismissed as withdrawn.** File be consigned to records.

Sd/-
RAVIKUMAR DURAISAMY
Member (Technical)

Sd/-
H.P. CHATURVEDI
Member (Judicial)

Dated this the 03rd day of Feb 2021
JD